

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

STAMP NO.102/92. (O.A. 726/92)

Shri S.S. Singh,
R/o. Kamptee Colliery,
Kamptee, Dist. Nagpur. .. Applicant.

STAMP NO.103/92. (O.A. 726/92)

Shri H.S. Singh,
R/o. Kamptee Colliery,
Kamptee, Dist. Nagpur. .. Applicant.

Vs.

1. The Manager,
Western Coal Fields Ltd.
(A Government of India
undertaking), Nagpur.
2. The Sub-Area Manager,
Western Coalfields Ltd.,
Kamptee Colliery, Kanhan,
Tal. Ramtek, Dist. Nagpur. .. Respondents.

Coram : Hon'ble Ms. Usha Savara, Member (A):

Appearance:

Ms. Sulekha Kumbhare,
Advocate for the Applicants.

ORAL JUDGMENT :

Dated : 13.7.1992.

These stamp applications have been filed against the respondents, Western Coal Fields Limited. It is submitted by the Learned Counsel that Western Coal Field Limited is not notified by the Government of India, and is not within the jurisdiction of the Central Administrative Tribunal. Therefore she prays for permission to withdraw the application with permission to file it in the proper forum. Permission is granted, the application is dismissed.

U. Savara

(MS. USHA SAVARA)
MEMBER(A).